

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCivil Appeal No(s). 10584-10585/2013

ARADHANA BHARGAV & ORS.

Appellant(s)

VERSUS

MINISTRY OF ENV. & ORS.

Respondent(s)

(I.A.NO.58979/2023

IA No. 58979/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 5/2013 - STAY APPLICATION)

Date : 19-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) : Ms. Shomila Bakshi, AOR

Mr. Sanjay Pari, Sr. Adv.
Mr. Abhimanue Shrestha, AOR
Ms. Sridevi Panikkar, Adv.
Ms. Kritika, Adv.

For Respondent(s) :

Mrs. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mrs. Suhashini Sen, Adv.
Mrs. Sunita Sharma, Adv.
Mr. T.s. Sabarish, Adv.
Mr. Nithin Chowdary Pavuluri, Adv.
Ms. Shagun Thakur, Adv.Ms. Aishwarya Bhati, A.S.G.
Suhashini Sen, Adv.
Sunita Sharma, Adv.
T.s.sabarish, Adv.
Nithin Chowdary Pavuluri, Adv.
Shagun Thakur, Adv.
Dr. N. Visakamurthy, AORMr. Amit Sharma, A.A.G.
Mr. Sarad Kumar Singhania, AOR
Ms. Samridhi S. Jain, Adv.
Mr. Manish Bhardwaj, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Now the issue which remains is mainly about rehabilitation and resettlement of the persons affected by the Pench Diversion Project. We, therefore, propose to constitute a Committee which will make fact finding exercise after perusal of the record and after making site visits to ascertain how many persons were adversely affected due to implementation of the project and how many and in what manner, they have been rehabilitated.

2. To enable the parties to suggest names so that a Committee can be constituted for making fact finding, list on 04.04.2025.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)